

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 210
122/241-242/ND/2020**

IN THE MATTER OF:

Smt. Asha Bali

...PETITIONER

Vs.

M/s. Bali and Co. Pvt. Ltd.

...RESPONDENT

Section

Under Section 241-242

**Order delivered on 06.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Ms. Usha Mann, Ms. Vijayata M.
Bhalla and Mr. Virendra Singh,
Advocates**

For the Respondent

**:Ms. Tripta Wadhwa proxy counsel
for R -1,2 and3**

ORDER

Interim order passed in the matter on 12th March, 2021 is extended till the next date of hearing.

E-notice has been served to RoC but none has appeared at the time of virtual hearing in the matter. Therefore Registry may issue notice once again to RoC with denoting the fact that in the event of their failure to attend the next date of hearing, they will be set exparte and the matter will be proceeded in their absence.



(Anjula)



Proxy counsel for R1 to R3 is present and submitted that main counsel/arguing counsel is subjected to COVID-19. Therefore, post this matter after four weeks on **17th of August, 2021**.

CA/57/2021

The applicant has agreed to serve a copy on the non-applicants (petitioners in the matter) within next three days.

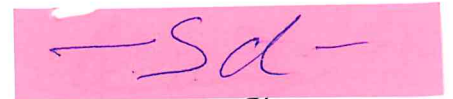
Ivn. P/1/2021

Learned counsel for the applicant has agreed to serve a copy of the application once again on the non-applicant and ensure that the same will be delivered to them.

Post the matter to **17th of August, 2021**.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)

(Anjula)